

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/ VC Mode (Hybrid)]*

**ITEM No.08**  
**I.A. No.248/2024 in**  
**C.P. (IB) No.305/BB/2019**

**IN THE MATTER OF:**

Kotak Mahindra Bank ... Petitioner  
Vs.  
Arun Shelters ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 15.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in IA 248/2024 : Shri Srinandan K.  
For the Respondent in IA 248/2024 : Shri V.J. Achalanand

**ORDER**

**I.A. No.248/2024**

1. Heard the Ld. Counsels for the parties.
2. The Ld. Counsel for the Applicant stated that he could not argue the matter as he is unwell and thus sought adjournment.
3. The Ld. Counsel for the Respondent stated that Resolution Plan has already been approved and payment has already been made. However, he sought time to file objections in the instant IA. Therefore, he is permitted to file the same within a period of ten days and one week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.
4. List the case on **21.05.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Puja

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**